

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

(5)

Date of order: 24-10-1996

CP No.18/96 (OA No. 387/94)

Kewal Ram Israni, Senior Accounts Officer (IC),
Office of the Chief General Manager, Telecommunications,
Rajasthan Telecom Circle, Jaipur.

.. Petitioner

Versus

Shri A.N.Prasad, Chief General Manager, Telecommunications,
Rajasthan Telecom Circle, Jaipur.

.. Respondent

Mr. K.L.Thawani, counsel for the petitioner

Mr. M.Rafiq, counsel for the respondent

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. O.P.Sharma, Administrative Member

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Petitioner Shri Kewal Ram Israni has filed this Contempt Petition against the respondent under Section 17 of the Administrative Tribunals Act, 1985, alleging that by not complying with the order of the Tribunal passed in OA No.387/1994 on 15-11-1995, the respondent has committed contempt of court.

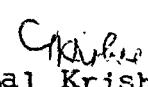
2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The learned counsel for the petitioner has stated that the order of the Tribunal has since been complied with vide Ann.R3. No case of contempt is made out. This Contempt Petition is dismissed.

Notices issued are discharged.


(O.P.Sharma)

Administrative Member


(Gopal Krishna)
Vice Chairman